

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).37457/2013

(From the judgement and order dated 26/09/2013 in
No.25957/2013 of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

CMWP

M/S KROWN AGRO FOODS P.LTD.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln(s) for intervention, PERMISSION TO RAISE ADDL.
GROUNDS AND FILE ADDL. DOCUMENT and prayer for interim relief)

Date: 11/04/2014 This Petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE SHIVA KIRTI SINGHFor Petitioner(s) Ms. Binu Tamta, Adv.
Mr. Dhruv Tamta, Adv.
Ms. Bhawna Singh, Adv.For Respondent(s) Mr. Abhinav Kumar Malik, Adv.
Mr. Amit Kumar, Adv.
Mr. Ravi Prakash Mehrotra, Adv. (N.P.)UPON hearing counsel the Court made the following
O R D E RIn view of the letter circulated by learned counsel for
the respondent seeking adjournment for filing Counter
Affidavit, list on 03.07.2014.As requested, Counter Affidavit be filed within four
weeks.Rejoinder Affidavit, if any, be filed within two weeks
thereafter.Ad-interim relief granted earlier shall continue till
07.07.2014.(Jayant Kumar Arora)
Sr. P.A.(Sneh Bala Mehra)
Assistant Registrar